

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

CONTEMPT PETITION (CIVIL) NO. 270 OF 2008

IN

CIVIL APPEAL NO. 5873 of 2007

KALYAN SHARAN

.....

APPELLANT

VERSUS

V.P. KANAUJIA

.....

RESPONDENT

O R D E R

Learned counsel for the respondent has put on record a letter dated 2nd February, 2010 to the effect that the process of regularisation of the services of the petitioner will be completed by the 20th February, 2010. In this view of the matter, we find no reason to retain this matter on board.

The contempt petition is, accordingly, disposed of and the notice is discharged.

.....J
[HARJIT SINGH BEDI]

.....J
[A.K. PATNAIK]

NEW DELHI
FEBRUARY 03, 2010.